

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.55/(MAH)/2012

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

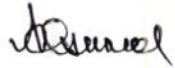

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE PARTIES: Mr. Mr. Rustom Faramroze Titina  
V/s.  
M/s. Ahura Advertisers Pvt. Ltd.& Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1.	AJAY KUMAR	Practising Company Secretary For Respondents	
2.	Jennifer Michael	Advocate for Petitioner	

**ORDER**

**TCP 55/397-398/CLB/MB/MAH/2012**

1. From the side of the Petitioner, seeking time. Last chance granted since the matter is listed for final hearing today. To be adjourned subject to the direction that on any ground no adjournment shall be granted to the Petitioner.
2. Adjourned to **24.01.2018 at 2.30 p.m.** Duly communicated to both the sides.

Sd/-

**BHASKARA PANTULA MOHAN**  
Member(Judicial)

Date : 14.12.2017

Ug

Sd/-

**M.K. SHRAWAT**  
Member (Judicial)